

BEFORE LOK ADALAT

DATED 09.09.2017

HELD AT JHARKHAND HIGH COURT, RANCHI.

(Organized by High Court Legal Services Committee under section 19, Legal Services Authorities Act, 1987 (Central Act).

BENCH NO. 1

Cont Case (Civil) No. 399 of 2017

1. Petitioner/Appellant:-
1. Mary Agnes Tirkey, daughter of late Francis Tirkey
 2. Yacub Baa, husband of late Sitamni Dungdung
 3. Sister Martha Dungdung, daughter of late Mathias Dungdung

Versus,

2. Respondent/O.P.(s):
- 1 The State of Jharkhand.
 - 2 Upendra Narayn Prasad, D.S.E. Simdega.

Present :-

Name of Hon'ble Judge:- **Hon'ble Mr. Justice Rongon Mukhopadhyay**

Name of Advocate Member:- Mr. Rajeeva Sharma.

AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/settled the case/matter upto the extent of Award, the following award is passed in following terms:- It has been submitted by Ms. Sunita Kumari, learned J.C. to S.C. (L&C) that the amount due on account of leave encashment has already been made to the petitioners.

In such view of the matter, there is sufficient compliance of the order dated 06.12.2016 passed in W.P.(S) No. 4042 2016.

This application stands disposed of.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

Petitioner/Plaintiff/ Appellant

SD Rongon mukhopadhyay (J)

Respondent/O.P.

Rajeeva Sharma
Sign. of Advocate Member

Disposed of
Pl. communicate
Row 14/09

True copy
BOK
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S.O.

(Seal of the Committee)

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